

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

132. I.A. 4060/2023
In
C.P. (IB)-715(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
V/s.
Mrs. Mansi Madan

Appearances:

For Petitioner : Astha Ojha i/b DSK Legal
For Respondent : None appeared

SECTION 95(1) OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Adv. Astha Ojha on behalf of DSK Legal submits that entire payments have been received and therefore the Petitioner wishes to withdraw the company petition. Accordingly, the company petition is **dismissed as withdrawn**. In view of the order passed in CP 715/2023, the IA has been rendered **infructuous**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)